

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

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NEW DELHI: THE 16th December, 1976.

NOTIFICATION  
(INCOME-TAX)

No. 1582 (F.No. 404/229/76-ITCC): In exercise of powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Shanti Sarup, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri V.K. Batra made under Notification No. 1924 (F.No. 404/97/75-ITCC) dated 8th August, 1975 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri Shanti Sarup takes over as Tax Recovery Officer.

S/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 1582 (F.No. 404/229/76-ITCC)

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Deputy Secretary to the Govt. of India

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(E.V. RAMANAN)

ASST. DIRECTOR OF INSPECTION

DIRECTORATE OF INSPECTION (RS&P).

No. CC/ITCC/1576/363/RSP/76.